

Delegation to the 13th session of the WHO Regional Committee for South-East Asia held in Bandung, Indonesia, from the 22nd to the 30th August, 1960. [*Placed in Library, See No. LT-2627/61*].

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

AND

AUDITED ACCOUNTS OF DELHI ROAD TRANSPORT AUTHORITY

**The Minister of State in the Ministry of Transport and Communications (Shri Braj Raj Bahadur):** I beg to re-lay on the Table under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. 12/54/60-Transport, dated the 3rd November, 1960, published in the Delhi Gazette, making certain further amendment to the Delhi Motor Vehicles Rules, 1940. [*Placed in Library, See No. LT-2545/61*].

I beg to lay on the Table a copy of each of the following Notifications, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

- (a) Notification No. S.O. 44 dated the 7th January, 1961, making certain further amendments to the Motor Vehicles (Third Party Insurance) Rules, 1946; [*Placed in Library, See No. LT-2628/61*].
- (b) Notifications Nos. F. 12/69/55-60/Transport and F. 12/101/59-Transport published in the Delhi Gazette dated the 24th November, 1960, making certain further amendments to the Delhi Motor Vehicles Rules, 1940; [*Placed in Library, See No. LT-2629/61*].
- (c) Notification No. 12/18/53-59/Transport published in the Delhi Gazette dated the 15th December, 1960, making certain further amendments to the Delhi Motor Vehicles Rules, 1940; [*Placed in Library, See No. LT-2630/61*].

- (d) Notification No. 247/60/F. 68-7/57-Pub. published in the Andaman and Nicobar Gazette dated the 5th December, 1960, making certain further amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [*Placed in Library, See No. LT-2631/61*].

I beg to lay on the Table a copy of the Audited Accounts of the Delhi Road Transport Authority for the year 1956-57 along with the Audit Report and Financial Review thereon. [*Placed in Library, See No. LT--2632/61*].

12.02 hrs.

ESTIMATES COMMITTEE

HUNDRETH REPORT

**Shri Dasappa** (Bangalore): I beg to present the Hundredth Report of the Estimates Committee on the action taken by Government on the recommendations contained in the Fifty-Fourth Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Finance-Narcotics Department.

12.02½ hrs.

ELECTION TO COMMITTEE

NATIONAL SHIPPING BOARD

**Shri Raj Bahadur:** I beg to move:

“That in pursuance of sub-section (2) (a) of section 4 of the Merchant Shipping Act, 1958 and the National Shipping Board Rules, 1960, framed under the said Act, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves to serve as Members of the National Shipping Board to